

(3)

Central Administrative Tribunal  
Principal Bench

O.A.No.1810/98

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 9th day of October, 1998

Shri Bhagwan Sahai  
s/o Late Shri Mool Chand  
working as Peon  
Office of Director Post and  
Tele-Communication  
Audit Office  
Delhi - 110 054. ... Applicant  
(By Shri S.K.Sawhney, Advocate)

Vs.

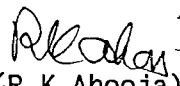
1. Union of India  
through Director General of Audit  
Post and Telecommunication  
Shyam Nath Marg  
Delhi - 110 054.

2. Director (Audit)  
Post and Telecommunication  
Audit Office  
Shyam Nath Marg  
Delhi - 110 054. ... Respondents  
(By Shri Madhav Panikar, Advocate)

O R D E R (Oral)

The learned counsel for the respondents points out that the applicant has also approached ~~before~~ the Court of District Judge for a similar relief. This is denied by the learned counsel for the applicant, who states that the order of the Estate Officer has been challenged before the District Judge while, in the present OA, he is seeking regularisation of the allotment in favour of his son.

2. After arguing the case for sometime, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to come again before the Tribunal, in accordance with law, in case any grievance survives. The OA is dismissed as withdrawn granting the aforesaid liberty to the applicant.

  
(R.K.Ahooja)  
Member(A)

/rao/